

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1808

ANSWERED ON:07.03.2011

BAL BANDHU SCHEME

Panda Shri Baijayant;Pradhan Shri Nityananda;Rathod Shri Ramesh;Sethi Shri Arjun Charan

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the status of implementation of Bal Bandhu Scheme for protection of children's rights in the Naxal affected regions;
- (b) whether the National Commission for the Protection of Child Rights (NCPCR) has been set up as statutory body to protect, promote and defend child rights in the country; and
- (c) if so, the details thereof alongwith the incidents of child abuses come to the notice during the current year?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

(a) The Bal Bandhu Scheme for protection of children in areas of civil unrest is being implemented through National Commission for Protection of Child Rights (NCPCR) in 10 districts of 5 States on pilot basis from December, 2010.

(b) & (c) NCPCR was set up as a statutory body on 5th March, 2007 under the Commissions for Protection of Child Rights Act, 2005 to protect, promote and defend child rights in the country. Statement of cases of complaints on child abuse received by the Commission (NCPCR) from 1.4.2010 to 28.2.2011 is at Annex.